

वजह से बोझ पड़ा या जो फोर्थ प्लान का रिवैलू-एशन हुआ इन सब की चर्चा हुई थी उनके साथ लेकिन प्रधान मंत्री से जो वार्ता हुई उसमें यह चर्चा नहीं हुई, यह जो प्लानिंग के मिनिस्टर हैं और मिनिस्टर्स हैं वह मिले उनसे चर्चा हुई, इसलिये मैंने उसका उत्तर नहीं दिया क्योंकि यह प्रश्न प्रधान मंत्री से वार्ता से सम्बन्ध रखता है।

MR. CHAIRMAN: Mr. Goray— last question.

SHRI N. G. GORAY: I would like to know whether it is a fact that during these discussions the President of the World Bank stressed that India should, instead of concentrating on cutting down imports, concentrate more on exports.

SHRIMATI INDIRA GANDHI: As my colleague has said, Sir, I did not discuss these matters in detail with him at all. This question relates to my meeting which was of a very general nature, specially concerning events of the past year and so on.

डा० भाई महावीर: श्रीमन्, एक व्यवस्था . . .

श्री राजनारायण: एक व्यवस्था का प्रश्न है।

श्री सभापति: पहले उनको खत्म करने दीजिये तब व्यवस्था का प्रश्न होगा।

SHRI N. G. GORAY: May I know whether Mr. McNamara suggested that instead of going in for import substitution, we should concentrate more on exports? If that was the suggestion, what is your reaction?

SHRI K. C. PANT: The general question of import substitution and reducing our dependence on economic aid—these are matters with which Government itself is engaged and concerned. We are ourselves very anxious to reduce our dependence on any kind of foreign aid. To that extent we are taking steps to reduce the need to import. This is our attitude.

SHRIMATI INDIRA GANDHI: . . . which we expressed to him.

श्री राजनारायण: श्रीमन्, हमारा एक व्यवस्था का प्रश्न है। मैं यह जानना चाहूंगा कि क्या माननीय मंत्री जी का यह कहना यहाँ पर उचित है, जो उन्होंने दर्जा 1 के विद्यार्थियों को पढ़ाने की कृपा की है, कि क्या कर्जा में और क्या सहायता में फर्क है। यानी, देखा जाए—इकानामिक एड और इकानामिक ग्रांट, इकानामिक लोन इकानामिक ग्रांट, दोनों “एड” के अंतर्गत आते हैं। अनावश्यक ढंग से अगर मंत्री लोग अपनी प्रतिभा को दिखाने की कोशिश करेंगे, तो इसमें सदन का समय नष्ट होता है। मैं आपसे जानना चाहता हूँ कि क्या एड के अंतर्गत एड और ग्रांट दोनों आते हैं—यह कैटेगोरिकली जानना चाहता हूँ।

श्री महावीर त्यागी: वह दोनों आते हैं।

DR. BHAI MAHAVIR: They should not be allowed to get away with any answer they like.

श्री राजनारायण: यह चेयर का परम पुनीत कर्तव्य है कि वह मंत्रियों से सही उत्तर दिलवाए।

SHRI K. C. PANT: I do not want hon. Members to feel that I have answered the question without considering the implication. The simple fact is, we all know that aid consists of loans as well as grant. He asked me specifically what is the difference between the two.

(Interruptions)

MR. CHAIRMAN: Even when you get the answer you are disturbing.

\*63. [The questioner (Shri Pranab Kumar Mukherjee) was absent. For answer vide col. 30 infra.]

#### REPORT OF THE SMALL SCALE INDUSTRIES TEAM AFTER ITS VISIT TO JAPAN

\*64. SHRI A. G. KULKARNI: †  
MISS SUSHILA MANSUKHALAL  
DESAL;  
SHRI VITHAL GADGIL:

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

† The question was actually asked on the floor of the House by Shri A. G. Kulkarni.

(a) whether Government have taken any decision on the report submitted by the team which went to Japan to study working of the small scale industries; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD):

(a) and (b) A statement is laid on the Table of the House.

#### STATEMENT

(a) and (b) The Government of India have already initiated action on the recommendations of the Report. Following being the important ones:

1. A Committee has since been set up to identify specific areas where legislation is considered necessary for the promotion of small industries development including ancillary industries.

2. Final sanction has been issued to strengthen the Small Industries Development Organisation so that it would be in a position to provide technical and other assistance to sub-contracting units.

3. Sanction has already been accorded for setting up a trade centre in Delhi. Schemes for setting up other trade centres are under examinations and sanctions in respect of these would be issued shortly.

4. In order to give proper attention to applications from the Small Scale Sector a number of nationalised banks have set up technical cells for prompt disposal of applications for loans from this sector.

5. The National Small Industries Corporation Limited is holding meetings with the State Small Industries Corporations so that there is a certain measure of integration in their functions.

SHRI A. G. KULKARNI: The report was submitted by the Delegation in 1970 and the Government has given in the statement that a Committee has been appointed. May I know if the Government have been convinced that statutory protection to the small Scale industry has to be given particularly in view of the massive programme of helping the Small Scale

Industries in this country and, if so, when will this Committee complete its work and a law will be brought before the Parliament? Secondly, may I know whether along with the Statutory provision, the Government will also consider the present difficulties of the Small Scale Industries in getting ancillary jobs from the Big industries? Unless the Small Scale Industries are statutorily protected from the Big Industries themselves, the problem of Small Industries will not be solved and they will not have a self-reliant development. What are the proposals of the Government in this regard?

PROF. SIDDHESHWAR PRASAD: As a first step we have reserved 128 items and after that we were watching the progress and the effect and after that we came to the conclusion that certain provisions are necessary. Therefore we have appointed a Committee and this Committee is supposed to submit its report within three months. After that the Government will consider further steps. As far as ancillary industries are concerned, we are taking all steps to see that Big industries as far as possible take the help of the ancillary units.

SHRI A. G. KULKARNI: The Minister said that they are taking steps. My submission was, because the Big Industries are not off-loading work to the Small Scale Units there is this problem. Unless there is a statutory provision for that, they will not do. So I ask whether the Government thinks that they should make provision for giving off-loading works in the law which they are going to enact. Then the Government has said that credit facilities are also increased but is the Government sure that the credit facilities have increased? May I know whether the Government is aware there has been diffidence expressed by the Reserve Bank and other financial institutions that credit to the small scale industries has been slowed down in comparison with the deposits that have accrued and if the Government is aware of that does the Government propose to give liberal credit to the small scale industries for purchase of raw material and modernisation?

PROF. SIDDHESHWAR PRASAD: As far as the first part of the question is concerned, if necessary we will have a statutory resolution for ancillary industries also. As far as credit facilities are concerned, we have taken up this matter with the Finance Ministry and the Department of Banking.

SHRI A. D. MANI: May I draw the attention of the Minister to item (4) in the statement that he has laid on the Table regarding a cell being set up in the nationalised banks for prompt disposal of applications for loans? Now the problem of the small scale industries, as the Minister must be aware, is not with regard to disposal of their applications but they want loans on concessional rates of interest and on very easy terms of payment. And in that context has the Minister been able to secure the co-operation of the nationalised banks and the Finance Ministry in this regard?

PROF. SIDDHESHWAR PRASAD: As I have just now said, we have taken up this matter with the Ministry of Finance and we are discussing these matters with them.

\* 65. [The questioner (Shri M. K. Mohta) was absent. For Answer vide col. 30 infra]

ARREST OF PERSONS UNDER D. I. R. AND MAINTENANCE OF INTERNAL SECURITY ACT

\*66. SHRI KALYAN ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons arrested under Defence of India Rules and Maintenance of Internal Security Act in various States during the period August, 1971 to January, 1972;

(b) whether Government have recently received representations to the effect that a large number of political workers and trade unionists have been arrested under these Acts; and

(c) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

According to the information received from the States of Andhra Pradesh, Mysore, Orissa, Nagaland, Gujarat, Punjab, Haryana, Himachal Pradesh, Manipur, Tripura and Rajasthan and all the Union Territories, 80 persons were arrested under the provisions of the Defence of India Rules. Information from other States is still awaited. During the period from 1st

August, 1971, to 31st January, 1972, 4,706 persons had been detained under the Maintenance of Internal Security Act, 1971, in States and Union Territories other than Maghalaya and Jammu and Kashmir, information in respect of which is being collected. Many representations have been received about individuals detained under the provisions of the Maintenance of Internal Security Act, 1971 or arrested under the Defence of India Rules. Facts regarding such representations are ascertained from the State Governments concerned.

SHRI KALYAN ROY: Sir, unfortunately in some areas the MISA has been misused. I just want to know whether it is not a fact that the Communist Party of India protested against the arrest of certain trade union and kisan leaders in Punjab and West Bengal. That is my first question.

SHRI K. C. PANT: Certain letters were received by us. One was from Shri Bhupesh Gupta which was addressed to the Prime Minister in January 1972 wherein he alleged that the police in Punjab was repressing the CPI workers in that State and misusing the powers under the M.I.S. Act. Facts were called for from the State Government of Punjab and a reply was sent to the hon. Member on 21st February. Two representations have been received from Shri Kalyan Roy, the hon. Member who has asked the question. One of these related to the detention of Shri Ranjit Roy; we asked the State Government for the facts and they reported that Shri Ranjit Roy was released following the opinion of the advisory body in his case. In regard to another case regarding the detention of Shri Umesh Koiri, a member of the AITUC and a CPI worker, we have called for a report from the State Government and their reply is awaited. Another communication was from Shri Bhupesh Gupta.

SHRI KALYAN ROY: Would the Home Minister kindly, inform the House whether the monopolists who are responsible for the stagnation of economic development and the profiteers and hoarders who are sabotaging production and manipulating the prices have been arrested under the MISA and if so how many and what are their names? If not, why is not the Government arresting these people who are sabotaging the national economy?